

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH: JODHPUR.**

Original Application No. 68/2005

Date of Order: 05.08.2005

Coram:

**Hon'ble Mr. J K Kaushik, Judicial Member.
Hon'ble Mr. G.R. Patwardhan, Administrative Member.**

Madan Singh Kachwaha S/o Shri Jai Kishan Kachwaha aged 37 years, R/o B-18, UIT Pratap Nagar, Official Address Technician 'C' D&F Group, Defence Lab., Jodhpur.

Applicant.

Mr. Kamal Dave, counsel for applicant.

VERSUS

1. The Union of India,
Through the Secretary,
Ministry of Defence,
Sena Bhawan,
New Delhi.
2. The Director,
Defence Research and Development Organisation,
Defence Laboratory, Ratanada Place,
Jodhpur.

: Respondents.

Mr. M. Godara, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.

ORDER (Oral)

Per Mr. J K Kaushik, Judicial Member.

Shri Madan Singh Kachwaha has filed this Original Application under Section 19 of the Administrative Tribunals Act, 1985. He has primarily sought for the following relief:

- "a) That the impugned order dated 28.02.2005 (Annex. A/1) may be quashed and set aside and the respondents may be directed to allow the applicant to undergo the process of selection for the post of STA 'A', subject to the decision of the Govt. regarding the status of Diploma holders who got admission when the same was recognised.
2. At the very outset, the learned counsel for the respondents has submitted that the applicant has already been granted the relief as claimed in the Original Application and therefore, this Original Application has rendered infructuous. He has further submitted that

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the applicant has already been permitted to appear in the selection for the post in question i.e. Limited Departmental Competitive Examination which has been made subject to the out-come of the decision of the Government. He has next submitted that the decision of the Government, of course, is yet to come but the applicant's case has been considered as per his prayer. On the other hand, the learned counsel for the applicant does not dispute the factual position as projected by the learned counsel for the respondents.

3. In view of the aforesaid submissions, this Original Application has rendered infructuous and the same stands disposed of accordingly but with no order as to costs. The interim order already granted stands vacated forthwith.

see
(G.R. Patwardhan)
Administrative Member.

J K Kaushik
(J K Kaushik)
Judicial Member.

Kumawat

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Part II and III destroyed
in my presence on 17-1-14
under the supervision of
Section Officer () as per
order dated 18/12/13

~~Section Officer / Record~~